

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.18
C.A.Nos.73, 80, 81/2021, 15, 34, 66/2022,
36, 54/2023 & 39/2024
Contempt Petition 03/2024 in
C.P.No.54/BB/2021

IN THE MATTER OF:

Mr. Ravi Kaklasaria ... Petitioner
Vs.
M/s. Spring People Software Pvt. Ltd. ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Mathuvanthy with Ms. Sukanya M
For the Respondents : Ms. Ritu Goyal with Shri Nitin Goyal, Ms. Ajita
Shilpa and Shri C.S Vivek Mishra

ORDER

Contempt Petition 03/2024 & C.A.No.39/2024:

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. In compliance to order dated 30.04.2024, Ld. Counsel for the Respondents stated that she has filed objections through e-filing on 09.07.2024, due to medical emergency she was unable to file a physical copy. Therefore she is directed to file physical copy in the Registry, within a period of one week and Ld. Counsel for Applicant is granted one week to file rejoinder if any, after serving the copy on the other side.
3. List the C.P with CAs on **05.09.2024** High on Board.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)